

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 AHMEDABAD BENCH  
 NEXXWORLD

*Absorpties*  
 O.A. No. 638 OF 1987 ~~xxx~~  
 TaxxN.

DATE OF DECISION 9-4-1991

Habib Ahmedbhai,

Petitioner

Mr. B.B.Gogia,

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondents.

Mr.M.R.Raval for Mr.P.M.Raval, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? NO
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO

(7)

Habib Ahmedbhai,  
Adult,  
Municipality Quarters,  
Quarter No. 17,  
Jamnagar Road,  
Rajkot.

..... Applicant.

(Advocate: Mr. B.B.Gogia)

Versus.

1. Union of India,  
Through: Secretary  
Telecommunications,  
New Delhi.

2. District Manager(Telephones),  
Jassani Building,  
Nr. Girnar Cinema,  
Rajkot.

3. Asst. Engineer(Telephones) (East)  
Jassani Building,  
Near Girnar Cinema,  
Rajkot.

..... Respondents.

(Mr. M.R.Raval for Mr. P.M.Raval)

ORAL ORDER

O.A.No. 638 OF 1987

Date: 9-4-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Learned counsel Mr. B.B.Gogia for the applicant states that the applicant has already received the relief which has been prayed for in this application and in view of this the application has become infructuous. The application is dismissed as infructuous. There are no order as to costs.

*Raval*

(R.C.Bhatt)  
Judicial Member

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(M.M. Singh)  
Administrative Member.

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